

(24)

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 911/91

Date of Decision : 2-4-92

T.A.No.

M.Prabhakar,

Petitioner.

Sri Y.Suryanarayana,

Advocate for the
petitioner (s)

Versus

The Chief Post Master General & Ex-Officio Chairman,
A.P.Postal Circle, Welfare Committee, AP Circle Respondent.
Dak Sadan, Hyd-1.

Sri Naram Bhaskar Rao,

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. C.J.ROY : MEMBER (J)

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

wsn
(MCJR)
M(J)

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

DA 911/91.

Dt. of Order: 2-4-92.

M.Prabhakar

Vs.

....Applicant

1. The Chief Post Master general and
Ex.Officio Chariman, A.P.Postal Circle,
Welfare Committee, A.P.Circle, Dak Sadan,
Hyderabad-500 001.

2..The Superintendent,
Railway Mail Service 'Z' Division,
Department of Posts, Hyderabad.

....Respondents

Counsel for the Applicant : Sri P.Naveen Rao, Advocate for
Shri Y.Suryanarayana

Counsel for the Respondents : Shri Naram Bhaskar Rao, Addl.CGSC

CORAM:

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Single Bench delivered by
Hon'ble Sri C.J.Roy, Member (J)).

Sri P.Naveen Rao, Advocate, on behalf of Sri Y.Suryana-
rayana, learned counsel for the applicant and Sri Naram Bhaskar
Rao, learned counsel for the Respondents are present and heard.
This is a case of compassionate appointment. The applicant's
father died under the cloud of enquiry and his wife pursued the
matter and the dismissal order was set aside by this Tribunal
in O.A.648/88 dt. 5-2-90 and all the benefits were given in
pursuance of the directions of the said order to the applicant's
family after the death of his father. Now he filed this
application for directions for compassionate appointment. The
learned counsel for the Respondents Sri Naram Bhaskar Rao, says
that this is under consideration of the Respondents and pendency

26

of this application, the applicant is putting an embargo on his representation under section 19(4) of the A.T.Act, 1985. Both the counsel agreed for a direction that the Department may dispose-of the applicant's representation. Hence I direct the Respondents to dispose-of the applicant's representation within six weeks. ~~With the above~~ remarks the application is disposed-of ~~with~~ liberty to the applicant to approach the Tribunal afresh if he is aggrieved. No order as to costs.

eroy
(C.J.ROY)
Member (J)

Dated: 2nd April, 1992.
Dictated in Open Court.

Sathish
Dy. Registrar (Judl.)

av1/

Copy to:-

1. The Chief Post Master General and Ex. Office Chairman, A.P. Postal Circle, Welfare Committee, A.P. Circle, Dak Sadan, Hyderabad-500 001.
2. The Superintendant, Railway Mail Service 'Z' Division, Deptt. of Posts, Hyderabad.
3. One copy to Sri. Y. Suryanaryana, advocate, CAT, Hyd-bad.
4. One copy to Sri. N. Bhaskara Rao, Addl. CGSC, CAT, Hyd-bad.
5. One spare copy.

Rsm/-

and Com 1000 7/4/92

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O.A. 911/91

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 2/4/1992.

ORDER / JUDGMENT

R.A./C.A./M.A. No.

O.A. No.

in
911/91

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

